

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

(2)

O.A. NO: 1123/92

199

T.A. NO:

DATE OF DECISION 25-11-92

Shri Vijayan Kesavan, Bombay Petitioner

Shri G.S.Walia Advocate for the Petitioners

Versus

Union of India Respondent

Through Divisional Rly. Manager  
Western Railway, Bombay

Shri N.K.Srinivasan, Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Usha Savara, Member(A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

*Usha Savara*  
(Ms. Usha Savara)  
Member(A)

mbm\*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
BOMBAY

O.A.No.1123/92

Shri Vijayan Kesavan ... Applicant  
Bombay

vs

Union of India  
Through Divisional  
Railway Manager,  
Western Railway  
Bombay ... Respondent.

Coram: Hon'ble Ms. Usha Savara, Member(A)

Appearance

Applicant in person

Shri N.K.Srinivasan, Adv.  
for the respondents.

Tribunal's Order

Dated: 25-11-92

(Per: Hon'ble Ms. Usha Savara,  
Member(A)

This application has been filed with prayers  
that the applicant's name be placed at Serial No.1  
in the waiting list circulated by the respondent No.3  
on 12-10-92 ( Ex.-D) and Railway Quarter No. 105/5  
situated at Borivali (East) or any other suitable  
Type II quarter be allotted to the applicant.

Mr. Srinivasan counsel for the respondents (1 to 3)  
has produced the letter dated 17-11-92 by which the  
name of the applicant has been brought at Serial No.1  
in the waiting list of 12-10-92. It is submitted by  
Mr. Srinivasan that the quarter No. 105/5 has been  
allotted on "out of turn basis" to Shri M.C.Sharma  
who was sharing accommodation with his father. His  
father has retired 4 months ago and this quarter  
has been allotted to Shri Sharma so that the accommodation

W.

which was allotted to his father may be vacated as that is of higher type to which Shri Sharma ~~is~~ not entitled to. However, Shri Srinivasan assures me that the Housing Committee is due to meet within a month or so and the first available vacant quarter will be allotted to the applicant.

In the circumstance, the application is partly allowed. The respondents are directed to allot the next available vacant quarter Type II to the applicant within 3 months from today.

The interim order passed on 11-11-92 is vacated. The application is disposed of on the above terms. There will be no order as to costs.

*Usha Savara*  
25.11.92  
(Ms. Usha Savara)  
Member(A)